NOTIFICATION UNDER ANDHRA PRADESH Múnicipalities Act 1963.

THE MINISTER OF WORKS AND HOUSINGH (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table a copy of Notification No. G.O.Ms. 632 published in Andhra Pradesh Gazette dated the 8th September. 1972 making certain amendments to the Andhra Pradesh Muni-Councils (Conduct of Elction) Rules, 1965, under sub-section (2) of section 327 of the Andhra Pradesh Muni cipalities Act, 1965, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh, together with an explanatory memorandum. [Placed in Library., See No. LT-5230/73.]

NOTIFICATION UNDER ESSENTIAL COMMO-DITIES ACT, 1955

THE MINISTER OF STATE IN THE OF MINISTRY AGRICUL TURE (PROF. SHER SINGH): I beg to lay on the Table a copy of Notification No. S.O. 394(E) (Hindi and English versions) published in Gazette of India dated the 13th July. 1973, making certain amendment to the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed , in Library, See No. LT-5231/73.1

13.33 hrs.

MESSAGE FROM RAJYA NABHA

-SECRETARY: Sir, 1 have to report the following message received from the Secretary of Rajya Sabha:---

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 24th July, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

13.34 hrs.

ELECTION TO COMMITTEE

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to move.

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III. dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term of three years, subject to the other provisions of the said Resolution."

श्री मधुलिमधे (बाका) : ग्रध्यक्ष महोदय, मद्राम मे रेल कर्मचारियों पर लाठी चली, शनिबार और इतवार को गाडिया बन्द हो गईं। जालारपेट से मुझे पैदल ग्राने की नौबत ग्रा गई। बडी मश्किल से मैं आया । तो यह केन्द्र का मामला है या राज्य का? रेल कर्मचारियों का मामला विसवा मामला है ? (ध्ववधान)

स्रथ्यक्ष महोदय: मैं खड़ा हंग्रीर म्राप लोग मापस मे झगड़ रहे हैं। यह बड़ी मुश्किल हो आती है। इतने डिस्ट्रेक्शन में दिमाग को सही रखना बड़ा मुश्किल हो जाता है।

MR. SPEAKER: The question is:

That in pursuance of clause i(g) of Paragraph 3 of the Ministry of Edu-

fMr. Speaker] nation Resolution No. F. 16-10|44-E. III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term of three years, subject to the other provisions of the said Resolution."

The motion was adopted.

SHRI S. M. BANERJEE (Kanpur): 1 want to raise

MR. SPEAKER: After my observations, I do not think that it is neces-

SHRI S. M. BANERJEE: I want to raise the whole thing. Kindly permit me to raise it.

MR. SPEAKER: This motion was re--ceived from Shri Banerjee and then Shri Chavda and then Prof Madhu Dandavate and Shri Jyotirmoy Bosu I allowed the first one ..

SHRI S. M. BANERJEE: Kindly permit me to raise it, because many facts have not been brought to light ...

MR. SPEAKER: This had already been The notice under rule 377 was included in that. After the statement comes, we shall take it up later on.

SHRI S. M. BANERJEE: The only thing is this. When Shri Vajpayee and others raised it, something was heard and something was not heard, and something was written and something was not written. I do not know what has been written. The other day also, when Shri Jyotirmoy Bosu had raised it, you said that he was entitled, but everything did not come and only your answer came on the record. This is what is actually happening.

So, may I raise this matter in just two minutes? Nothing is going to be lost by it. Since you have permitted me, and my name has come on the Order Paper, how can I be expunged? I am shows under item 7A.

MR. SPEAKER: It may be there on the Order Paper, but only what I had allowed came earlier on the record

SHRI S. M. BANERJEE: But when you allowed it, it did not come on the record....

MR. SPEAKER: The hon. Member has got to wait for some time. I hall be sending it to the Home Minister.

भी सहस बिहारी बाबपेबी (ग्वालियर) : ग्रध्यक्ष महींदय, हम लोगों ने कामरोको प्रस्ताव के बारे मे जो कहा है क्या वह लिखा नहीं गया है?

MR SPEAKER: Part of it has been written

SHRI S. M BANERJEE: Kindly allow me to raise this ...

भी झटल बिहारी वाजपेमी धध्यक्ष महोदय, उस् में से कीन मा ऐसा हिस्सा बाजो धनपालिय। मेट्री या घोर लिखा नहीं गया ? यह गर्भार मामला

MR. SPEAKER: When he raised this question, I said that I would be sending it to the Home Minister.

भी स्वामनंदन निध (वेगुसराय) माप ने यह भी कहा वा कि जो कुछ माप लोगों ने कहा है वह भी उन को भेज दिय जायगा।

बि बटल बिहारी बाजपेबी: नहीं, ब्रध्यक्ष महोदय, यह तो एक नई मसदीय पद्धति है कि सदन मे जो कुछ बोला जायमा बह लिखा नहीं की यंगा

MR. SPEAKER: This will be taken from the taperecorder.

SHRI PILOO MODY (Godhra): If 3 may make a suggestion, nothing should ever be left out from the records.